

18

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.1075 of 1995.

Dated: 12.9.1995.

Between

Smt. R.Kausalya

...

Applicant

And

1. Union of India, rep. by its Secretary, Ministry of Agriculture, Dept. of Agriculture and Cooperation, Krishi Bhawan, New Delhi-1.

2. The Directorate of Oils Seeds Development, Ministry of Agriculture, Department of Agriculture and Cooperation, Telhan Bhawan, Himayatnagar, Hyd.

...

Respondents

Counsel for the Applicant : Sri. K.K.Chakravarthy

Counsel for the Respondents : Sri. N.V.Ramana, Addl. CGSC.

COGRAM:

HON'BLE MR. R.RANGARAJAN, ADMINISTRATIVE MEMBER

Contd:...2/-

Dt. of Order: 12-9-95.

OA 1075/95.

(Order passed by Hon'ble Shri R.Rangarajan, Member (A)).

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The applicant in this O.A. is the wife of late R.Sattaiah,

who worked as Daftary under the control of Respondent No.2. He died on 26-8-94 in harness. It is stated that he satisfactorily worked in the Respondent No.2 ~~office~~ organisation.

2. The applicant applied for compassionate ground appointment to her third son on 28-9-94 (Annexure A-I). It is further stated that first two of her sons were not useful to her and they deser her and running their own families separately.

3. From the affidavit it is seen that she received G.P. balance Rs.1,175/-, Group Insurance ;,17,650/-, cash equivalent of leave salary Rs.17,874/- and D.C.R.G. of Rs.40,712/-. She also receives a family pension of Rs.527/- p.m., plus relief the

It is further stated that had to discharge debts to the extent of Rs.60,000/- incurred by the deceased employee. It is also stated that she has five sons and an unmarried daughter.

4. Heard Shri N.V.Ramana, learned standing counsel for Respondents and Shri K.K.Chakravorty, learned counsel for applicant. Applicant's representation dt. 28-9-94 was not followed up with another representation dt. 20-10-94 (Annexure A-2). Respondent No.2 vide his letter dt. 20-12-94 asked some details in regard to the applicant's family composition and other details. The same was submitted by her by

Copy to:-

1. The Secretary, Ministry of Agriculture, Department of Agriculture and Cooperation, Union of India, Krish Bhawan, New Delhi-1
2. The Directorate of Oils Seeds Development, Ministry of Agriculture, Department of Agriculture and Cooperation, Telhan Bhawan, Himayatnagar, Hyd.
3. One copy to Sri. K.K.Chakravarthy, advocate, CAT, Hyd.
4. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

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dt.10-1-95 (Annexure A-4).

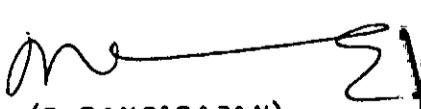
5. It is submitted by the learned counsel for the applicant that the case had been referred to Respondent No.1 and it is pending there from January, 1995 onwards.

6. In the circumstances quoted above, she has filed this application for a direction to the respondents to consider the appointment of the applicant's 3rd son Sri S.Arjun Kumar on compassionate grounds and to provide a suitable job in the department with immediate effect.

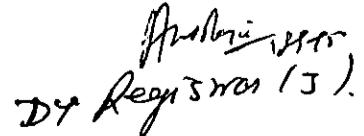
7. As the representation submitted by her is still pending with the department, it is felt that a direction to the Respondents to dispose of her application within a short period will meet the ends of justice.

8. In the result, this O.A. is disposed of at the admission stage itself with a direction to the Respondents to dispose of the representation quoted above for grant of compassionate appointment to the applicant's 3rd son preferably within a period of 3 months from the date of receipt of a copy of this order and in a case before 31-12-95.

9. The O.A. is ordered accordingly at the admission stage itself. No order as to costs.


(R.RANGARAJAN)
Member (A)

Dated: 12th September, 1995.
Dictated in Open Court.


D.Y. Registrar (J)

av1/

Contd

DA-4027/95

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

R. Ranga Raju
HON'BLE MR. A.T.B. GORTI, ADMINISTRA-
TIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 12/91. 1995.

M.A./R.A./C.A.NO.

IN

O.A.NO.

1071795

T.A.NO.

(W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

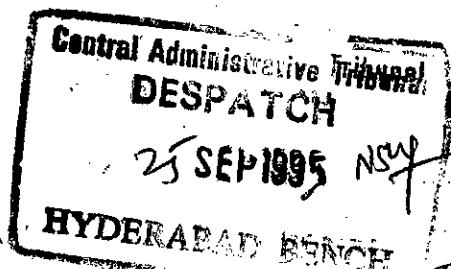
DISMISSED FOR DEFAULT.

ORDERED REJECTED.

NO ORDER AS TO COSTS.

RSM/-

No Spare (copy)



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